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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha passed the Constitution (120th Amendment) Bill, 2013 and agreed without any amendment to the Securities and Exchange Board of India (Amendment) Bill, 2013.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (One Hundred and Twentieth Amendment) Bill, 2013, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution, at its sitting held on the 5th September, 2013."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 5th September, 2013 agreed without any amendment to the Securities and Exchange Board of India (Amendment) Bill, 2013 which was passed by the Lok Sabha at its sitting held on the 27th August, 2013."

2. Sir, I lay on the Table the Constitution (One Hundred and Twentieth Amendment) Bill, 2013, as passed by Rajya Sabha on 5th September, 2013.

...(Interruptions)